

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EURO INDIA CYLINDERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	EURO INDIA CYLINDERS LIMITED
2.	Date of incorporation of corporate debtor	14.01.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28121MH2008PLC177798
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: B/301, Sun Vision Classic, F P No. 14, Hanuman Road, Vile Parle (East), Mumbai – 400057, Maharashtra, India Factory: Plot No. 588-617, New Area, Kandla Special Economic Zone, Gandhidham (Kutch) - 370230, Gujarat, India
6.	Insolvency commencement date in respect of corporate debtor	07.09.2021 (as per the Hon'ble NCLT order dated 07.09.2021 in CP (IB) 1626/MB/C-II/2019 - Order copy received on 09.09.2021)
7.	Estimated date of closure of insolvency resolution process	06.03.2022 (180 days from the CIRP commencement date i.e. date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Manish Baldeva IBBI Reg. No.: IBBI/IP-002/IP-N00043/2016-17/10082
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: G-02, Salasar Jyot CHS Ltd. Bageshree Park, Shivsena Gali, Station Road, Bhayander (West) – 401101, Thane, Maharashtra, India Email Id: manish@csmanishb.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: G-02, Salasar Jyot CHS Ltd. Bageshree Park, Shivsena Gali, Station Road, Bhayander (West) – 401101, Thane, Maharashtra, India Email Id: manish@csmanishb / eurocyl.irp@gmail.com
11.	Last date for submission of claims	23.09.2021 (14 days from the date of receipt of the order copy)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned at point no. 10 above.



Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **EURO INDIA CYLINDERS LIMITED** on 07.09.2021.

The creditors of **EURO INDIA CYLINDERS LIMITED**, are hereby called upon to submit their claims with proof on or before 23.09.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.



CS Manish Baldeva

Interim Resolution Professional

IBBI Reg. No.: IBBI/IP-002/IP-N00043/2016-17/10082

Date: 11.09.2021

Place: Thane